

12.53 hrs.

**BUSINESS ADVISORY COMMITTEE
THIRD REPORT**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to present the Third Report of the Business Advisory Committee.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, on a point of clarification. Please refer to paragraph 7 of the Report which has been submitted to the House. It is a very curious and rather intriguing para. It says:

"The Committee noted in this connection the 14th Report of the Committee on Private Members' Bills and Resolutions (Third Lok Sabha) was adopted by the House on 8th March 1963."

—that is, fourteen years ago. But the successor Committee...

MR. SPEAKER: On what is he speaking?

SHRI HARI VISHNU KAMATH: On the Report of the Committee on Private Members' Bill and Resolutions.

MR. SPEAKER: This is the Report of the Business Advisory Committee.

12.54 hrs

**MOTION RE ANNUAL REPORT OF
UNIVERSITY GRANTS COMMISSION FOR 1975-76—Contd.**

MR. SPEAKER: We will now take up further consideration of the Annual Report of the University Grants Commission. Shri Lakkappa will continue his speech.

SHRI K. LAKKAPPA (Tumkur): Mr. Speaker, Sir, this is a good opportunity for me to congratulate you

on your elevation as Speaker. It is a matter for pride not only for Karnataka but for the entire country. I wish you all success.

When I was speaking on this very important subject, my hon. friend, Shri Mavalankar, interjected me.

The other day I was referring to the functioning of the Business Management Institute at Bangalore. The demand is fully justified that it should come within the purview of the University Grants Commission as the Education Ministry is spending crores of rupees on this Institute, and there is need to control the squandering of money by this Institute. I have got all the relevant record with me. I hope this Ministry would exercise diligence and prudence to probe into this matter immediately.

There is one Director, Mr. Ramaswamy, who is the head of this Institute to which the Education Ministry provides Rs. 18 lakhs. The Karnataka Government has given them Rs. 30 lakhs as developmental grants together with 100 acres of land free. As this is taxpayer's money, the Director of the Institute cannot act according to his whims and fancies, by-passing the rules and regulations of the Institute.

Corrupt practices are prevailing there. More than Rs. 5 lakhs have been squandered out of the building fund by way of hiring of buildings and showing patronage to a few people. Irregular and illegal procedures have been followed. Bangalore is a naturally air-conditioned city, but Rs. 3.35 lakhs have been spent there on air-conditioning the residence and office, and Rs. 2.771 have been paid as rent to a building without occupying it. Rs. 1.3 lakhs have been advanced to the landlord, and Rs. 8,000 has been charged as brokerage; Rs. 2.32 lakhs have been paid for a temporary building and rented premises, while the actual cost is only one-third of this amount.